

Summary of the Proposed Combination

*[In terms of Regulations 13 (1B) of the Competition Commission of India
(Procedure in regard to the transaction of business relating to
combinations), 2011]*

A. The name of the Parties to the combination

1. The parties to the Proposed Combination are:

Acquirer(s):

- a. Jio Content Distribution Holdings Private Limited (**JCDHPL**)
- b. Jio Internet Distribution Holdings Private Limited (**JIDHPL**)
- c. Jio Cable and Broadband Holdings Private Limited (**JCBHPL**)

(Collectively **Acquirers**)

Target:

- a. Hathway Cable and Datacom Limited (**Hathway**)

B. The type of combination

2. The Proposed Combination is in the nature of an acquisition and falls under 5(a) (i)(A) of the Competition Act, 2002.

C. The area of activity of the parties to the combination

Acquirers (belonging to Reliance Industries Limited group)

3. For the purposes of this Notice, Reliance Industries Limited (**RIL**) group's presence in the telecommunication, broadcasting and content creation sectors is relevant, as the Acquirers are newly incorporated enterprises. RIL is a public listed company and incorporated under the laws of India. RIL Group is broadly engaged in the business of hydrocarbon exploration and production, petroleum refining and marketing, petrochemicals, retail and telecommunications.

Hathway (Target)

4. Hathway is registered as a Multi System Operator (**MSO**) under the Cable Television Networks (Regulation) Act, 1995. Hathway is also engaged in the business of providing wired broadband services.

D. The relevant markets to which the combination relates

5. The activities of the RIL Group and Hathway overlap in the following markets:
 - a. Aggregation and distribution of broadcast TV channels to homes;
 - b. Provision of Wired-Broadband Internet Service in India;
 - c. Supply of advertising airtime on TV channels in India.